

Dated: 23-6-98

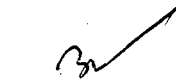
None for either side.
No reply filed yet.
80. to 3-9-98 for
reply.



Regis-trin

Dated: 3-9-98

None for the applicant.
Mr. P.S. Lad for Mr. V.G.
Rege, Counsel for respondents.
No reply filed yet.
80. to 25-9-98 for reply.


Regis-trin

Letter recd. from
applicant is filed
herein for perusal
in.

3
2899

Dated: 25/9/98

None for the applicant.
Mr. V.G. Rege, Counsel
for the respondents. He
has filed reply today.

Since the applicant has
given an application for
withdrawal, the same may
be placed before the Hon'ble
Tribunal for order on 5/10/98.


Regis-trin

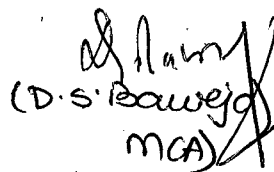
60) 5.10.1998.

None for the
applicant.

Shri V.G. Rege for
the respondents.

The Applicant ~~has~~ has
sent an application in
writing dated 21.9.1998
stating that he wants
to withdraw the case
on personal reasons.

In view of this
written request, the O.A.
is disposed of as
with-drawn. No costs.

 (D.S. Sawejg) (R.G. Vaidyanathan)
MCA) V/c.

OS

22/10/98

dr 5/10/98
to Applicant/Respondent (s)
on 5/10-11-98.

17/11/98